

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).199/2021

(Arising out of impugned final judgment and order dated 21-11-2019 in CRLA No.1599/1992 passed by the High Court Of Judicature At Allahabad)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

NARESH

Respondent(s)

Date : 29-11-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Rana Mukherjee, Sr. Adv.
 Mr. Ajay Vikram Singh, AOR
 Mrs. Priyanka Singh, Adv.
 Mr. Neelambar Jha, Adv.
 Mr. Chandra Shekhar, Adv.
 Mr. Kartik Yadav, Adv.

For Respondent(s) Mr. Divyesh Pratap Singh, AOR
 Ms. Shivangi Singh, Adv.
 Mr. Vikram Pratap Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for the respondent, matter is adjourned for four weeks.

(ARJUN BISHT)
(COURT MASTER (SH)

(PRADEEP KUMAR)
(BRANCH OFFICER)

(ASHWANI THAKUR)
AR-CUM-PS